

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s). 14489/2023

(Arising out of impugned final judgment and order dated 05-10-2023 in CRLMA No. 15242/2023 passed by the High Court of Gujarat at Ahmedabad)

TUSHARBHAI RAJNIKANTBHAI SHAH

Petitioner(s)

VERSUS

STATE OF GUJARAT

Respondent(s)

(IA No. 231361/2023 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT, IA No. 231360/2023 - EXEMPTION FROM FILING O.T.

IA No. 231362/2023 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES

IA No. 241398/2023 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

WITH

Diary No(s). 1106/2024 (II-B)

Date : 10-01-2024 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE B.R. GAVAI

HON'BLE MR. JUSTICE SANDEEP MEHTA

For Petitioner(s) Mr. Iqbal Syed, Sr. Adv.  
Mr. Ankit Pandya, Adv.  
Mr. Mohammad Aslam, AOR  
Mr. Aniq Qadri, Adv.  
Mr. Vishrut Bhandari, Adv.  
Mr. Amaan Syed, Adv.  
Mr. Prithu Parimal, Adv.  
Mr. Avinash Kumar Bharti, Adv.  
Mr. Dr. Ram Kishor Chaudhary, Adv.  
Mr. Athar Alam, Adv.  
Mrs. Sumbul Athar, Adv.  
Mr. Dwibendu Shekhar Barik, Adv.

For Respondent(s) Mr. S.V. Raju, A.S.G.  
Ms. Aishwarya Bhati, A.S.G.  
Ms. Archana Pathak Dave, Adv.  
Ms. Swati Ghildiyal, AOR  
Mr. Prashant Bhagwati, Adv.  
Ms. Devyani Bhatt, Adv.  
Ms. Neha Singh, Adv.

UPON hearing the counsel the Court made the following  
O R D E R

CONTEMPT PETITION...@ DIARY NO(S). 1106/2024

1. Issue notice, returnable on 29.01.2024 to all the alleged contemnors/respondents except alleged contemnor/respondent No.5.
2. For the present, the personal presence of the alleged contemnors is dispensed with.
3. List the SLP (Crl) No. 14489/2023 also on that day.

(NARENDRA PRASAD)  
ASTT. REGISTRAR-cum-PS

(ANJU KAPOOR)  
COURT MASTER (NSH)